

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

102. IA/2063/2024 IA(LIQ.)/31/2024 IN C.P. (IB)/1394(MB)2020

**IN THE MATTER OF**

Samata Nagari Sahakari Patsanstha Maryadit

VS

Komal Kakade Contructions Pvt Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 02.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Suspended Directors: Akshay Petkar (VC)

For the RP: CA Raghunath Sarangapani (VC)

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**ORDER**

**I.A. 2063/2024**

The present I.A. is filed under Section 12A for seeking withdrawal of the C.P.(IB)1394(MB)2020. The Ld. Counsel for the RP submits that Form FA was received on 04.04.2024 subsequent to which COC meeting was convened on 08.04.2024 wherein the resolution was passed for withdrawing the present petition as the entire settlement amount has been paid to the Petitioner. In view of the request made, let the Company Petition and the I.A. be **disposed of as having been withdrawn.**

We are informed that liquidation application no. 31/2024 is listed on 09.05.2024. Therefore, we deem it appropriate to call that I.A. on board and dispose off the same in terms of the settlement having been arrived at between the parties. Thus, the **I.A. 31/2024 also stand disposed of.**

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)